SPECIAL MENTIONS — Contd.

MR. DEPUTY CHAIRMAN: Thank you. Now, Special Mentions. Shri Tiruchi Siva, not present. Shri Vijay Goel, not present. Shrimati Shanta Chhetri.

Need for proper screening of tea from Nepal before entry into the country

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I would like to draw your kind attention that Customs officials are doing random screening of Nepal tea and the entire spectrum of analysis as mandated under FSSAI regulations is not being done.

The findings of the Tea Board, after testing these Nepal Tea have revealed that they are not suitable for human consumption and, therefore, such tea has been destroyed by Tea Board.

Therefore, I would urge the hon. Minister, through you, Sir, that the entire spectrum of analysis must be done by customs authorities before allowing the Nepal tea to enter India.

Secondly, instead of random analysis for each and every consignment/invoice/lot must be analysed in a NABL accredited laboratory.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

Demand to expedite approval of the proposal of the State Government of Chhattisgarh for bioethanol production and relaxation of rules under National Bio Fuel Policy, 2018

श्री पी.एल. पुनिया (उत्तर प्रदेश): महोदय, राष्ट्रीय जैव ईंधन नीति, 2018 के अंतर्गत वर्ष 2030 तक पेट्रोल में 20% Bioethanol मिलाने का लक्ष्य रखा गया है। वर्तमान में केवल 5% ही Ethanol मिलाया जा रहा है। देश के सामने अगले 10 वर्षों में इस 15% Bioethanol का उत्पादन करना एक बड़ा लक्ष्य है। छत्तीसगढ़ राज्य में धान की अधिकता होने और Bioethanol में अधिक संभावनाएं होने के कारण राज्य में धान से Bioethanol के उत्पादन संयंत्रों की स्थापना की जा रही है। धान से Bioethanol के उत्पादन के लिए आवश्यक सहमति देने के लिए कृषि एवं किसान कल्याण मंत्रालय से अनुरोध किया गया है। इसी तरह धान आधारित Bioethanol का विक्रय मूल्य गन्ना आधारित Bioethanol के मूल्य के बराबर करने के लिए पेट्रोलियम और प्राकृतिक गैस मंत्रालय को भी अनुरोध किया गया है। राष्ट्रीय जैव ईंधन नीति, 2018 में बिन्दु संख्या 5.3 के अनुसार अतिरिक्त खाद्यान्न से Bioethanol के उत्पादन की सहमति कृषि मंत्रालय से प्रत्येक वर्ष ली जाएगी, जो

[श्री पी.एल. पुनिया]

कि एक अव्यावहारिक नियम है। इसके कारण निजी-निवेशक छत्तीसगढ़ सहित अन्य राज्यों में धान से Bioethanol के उत्पादन संयंत्रों की स्थापना में इच्छुक नही है। अत: आपके माध्यम से मेरा निवेदन है कि छत्तीसगढ़ सरकार द्वारा Bioethanol के उत्पादन के लिए मांगी गई अनुमति शीघ्र दिलाने, धान आधारित Bioethanol का विक्रय मूल्य गन्ना आधारित Bioethanol के विक्रय मूल्य के बराबर करने एवं राष्ट्रीय जैव ईंधन नीति, 2018 में बिन्दु संख्या 5.3 में अतिरिक्त खाद्यान्न से Bioethanol के उत्पादन की सहमति प्रतिवर्ष लेने के नियम को बदला जाए। धन्यवाद।

MESSAGE FROM LOK SABHA

The Aircraft (Amendment) Bill, 2020

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

> "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Aircraft (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 17th March, 2020."

Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1100 hours on Wednesday, the 18th March, 2020.

The House then adjourned at fourteen minutes past six of the clock till eleven of the clock on Wednesday, the 18th March, 2020.